

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 18/(MAH)/2017
CA No.

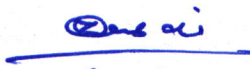

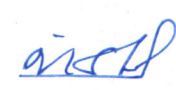
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2017

NAME OF THE PARTIES: Ms. Rashmi Sunil Arora
V/s.
M/s. Sara Research & Developers Centre Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Zaid Ansari	Adv for Petitioner	
2.	MR. RAHUL SOMAN	ADV. FOR Respondent No. 4 & 5	
3.	MR Vishal Gunwani	ADV FOR Respondent No 1 & 2	

ORDER

CP No. 18/397-398/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. On the other hand the Learned Representative of Respondent Nos. 1, 2, 4 and 5 are present.
3. The Learned Representative of the Respondents have stated that the Reply has been filed on 17.03.2017. A Rejoinder is yet to be filed. The Petitioner is granted leave to file the Rejoinder on or before 11.04.2017, a copy in advance to be served on the other side.

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4. The Learned Representative of the Petitioner has also stated that one Application has been filed now numbered as M.A. No. 96/2017 dated 17.03.2017. However, the Respondent Nos. 1, 2, 4 & 5 stated that the copy has not been served upon them. The Petitioner is willing to serve another copy to the Respondents.
5. The Copy of the Petition is also to be served on Respondent Nos. 1 and 2 as demanded in the Court, if so far not served. The Petitioner is instructed to complete the formalities of service by affirming through an Affidavit.
6. The Respondents are granted time to file Reply in respect of M.A. No. 96/2017 on or before 17.04.2017. Thereafter, the MA is to be heard on **21.04.2017**. The date is communicated to both the sides.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **31.03.2017**